

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.101**

IB- 344 /(ND)/2020

**IN THE MATTER OF:**

**VMS Bathware (P) Ltd**

**Vs.**

**Ferrous Infrastructure (P) Ltd**

**....OPERATIONAL CREDITOR**

**... CORPORATE DEBTOR**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 13.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

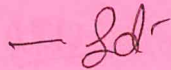
For the Applicant :

For the Respondent :


**ORDER**

Heard the submissions made by the Counsels appearing on behalf of the Operational Creditor as well as for the Corporate Debtor. Counsel for the Corporate Debtor has prayed for grant of time for filing reply. Three weeks' time is granted for filing reply.

List on 1<sup>st</sup> Sept, 2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit